

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

No.(IB)-121(PB)/2017

SECTION: UNDER SECTION 7 of the IBC

**IN THE MATTER OF:**

Bank of Baroda

.....Petitioner

V/s

Amrapali Silicon City Pvt. Ltd.

.. .....Respondent

Order delivered on 04.07.2017

**Coram:**

R.VARADHARAJAN  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner(s) : Mr.Bishwajit Dubey, Advocate  
Mr.Manpreet Lamba, Advocate  
Miss Payal Modi, Advocate

For the Respondent(s) : Mr. U.K.Choudhury, Sr. Advocate  
Mr.Arun Kathpalia, Sr. Advocate  
Mr.Anand Chibber, Sr. Advocate  
Mr.Alok Aggarwal, Advocate  
Mr.Himanshu Vij, Advocate  
Mr.Ravi Tandon, Advocate

**ORDER**



Learned Counsel for Petitioner is present. Learned Counsel for Respondent states that a copy of reply has been made available to the Counsel for petitioner and further represents that the reply will be filed with the Registry during the course of the day.

Perusal of the order passed on 29.6.2017 in (IB)-154(PB)/2017 by the Hon'ble Principal Bench in relation to the Corporate Debtor discloses that the instant Petition is required to be listed alongwith the said Petition as well as two other Petitions - (IB)-122(PB)/2017 and (IB)-123(PB)/2017 which are also required to be listed as per order dated 29.6.2017 of the Hon'ble Principal Bench. Taking into consideration the order dated 29.6.2017, post all the matters before the Hon'ble Principal Bench on 12.07.2017. In the meanwhile, Learned Counsel for Petitioner of the respective Petitions are directed to serve a copy of the Petition and other documents to the Counsels of the respective Respondent Companies to enable them to file respective representations, if any, on or before 12.7.2017. Further, in relation to the representation made in (IB)-121(PB)/2017 by the Learned Counsel for the Petitioner that in the order dated 29.6.2017 name of the bank has been wrongly mentioned as Bank of India instead of Bank of Baroda in all the three matters - (IB)-121(PB)/2017, (IB)-122(PB)/2017, (IB)-123(PB)/2017, the same stands rectified and the name of the petitioner in relation to the said orders dated 29.06.2017 shall be Bank of Baroda, and in terms of the above the said orders <sup>they</sup> stand rectified <sup>and</sup> shall be duly issued.

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Call all the matter on 12.7.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
04.07.2017